
(2020) 07 SEBI CK 0038

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 47, 48, 95, 176 Of 2020, Appeal No. 49 Of 2020

Jiban Mitra

APPELLANT

Vs

Recovery Officer And Others

RESPONDENT

Date of Decision : 13-07-2020

Acts Referred:

Citation : (2020) 07 SEBI CK 0038

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Rinku S. Valanju, Hiral Shah, Pratham Masurekar, Vivek Shah

Final Decision : Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. The present appeal has been filed against the order dated November 8, 2017 passed by the Whole Time Member (â??WTMâ?? for short) of

Securities and Exchange Board of India (â??SEBIâ?? for short). The appeal is accompanied alongwith various applications and one of them is the

application to withdraw the appeal with liberty to file afresh. Considering the prayer we allow the application. The appeal is dismissed as withdrawn

and liberty is given to the appellant to file afresh within four weeks from today. All other Misc. Applications are rejected at this stage.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed

copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.